

- Ref'nce : 1) Resolution of Hon'ble Computer Committee Meeting dated 23.12.2022 Subject – Mandatory e-filing.  
2) Notice dated 30<sup>th</sup> December 2022 bearing No. R(J)-1/Regular/473/ 2022 notifying mandatory e-filing of specified categories.  
3) Notice dated 10.01.2023 bearing No. RJ-1/Regular/21/2023  
4) Notice dated 24.01.2023 bearing No. RJ-1/Regular/43/2023  
5) Notice dated 06.02.2023 bearing No. RJ-1/Regular/55/2023  
6) Meeting dated 23<sup>rd</sup> February 2023 with the Members of Bar Council of Maharashtra and Goa.

No. RJ-1/Regular/ 85 /2023

**N O T I C E**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay and its benches at Nagpur and Aurangabad and High Court of Bombay at Goa** that :

The Hon'ble the Acting Chief Justice is pleased to direct pursuant to the difficulties expressed by the office bearers of Bar Council of Maharashtra and Goa that in case of difficulties in the filing of **1) Criminal Writ Petitions 2) Criminal Applications under Section 482 of Criminal Procedure Code and 3) Criminal Appeals** through e-filing by Advocates and the parties appearing in-person due to technical or some other reasons as directed vide the Notice under reference, physical filing may be accepted **with effect from 23<sup>rd</sup> February 2023 to 31<sup>st</sup> March 2023.**

The rest of the categories of the proceedings mentioned in Notice under reference No. 2 shall be accepted through e-filing only.

Dated this the 27<sup>th</sup> day of February 2023

By Order,

Sd/-  
(S. B. Bhansali)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(H. M. Bhosale)  
Registrar (Judl-I),  
High Court, A.S., Bombay.